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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(COMM) 131/2018

DR. ALOYS WOBLEN

.....Plaintiff

Through: Ms. Krishna Baweja and Mr. Achyut  
Tewari, Advocates.

versus

WIND WORLD INDIA LTD.

.....Defendant

Through: Ms. Archana Sahadeva and Mr. Harshit  
Bhoi, Advocates.  
Mr. Sunder Khatri, Advocate for RP.

(29)

+ CS(COMM) 156/2018, CC 58/2010 & I.A. 17437/2023

DR. ALOYS WOBLEN

.....Plaintiff

Through: Ms. Krishna Baweja and Mr. Achyut  
Tewari, Advocates.

versus

SH.YOGESH MEHRA & ORS.

.....Defendants

Through: Ms. Archana Sahadeva and Mr. Harshit  
Bhoi, Advocates.  
Mr. Sunder Khatri, Advocate for RP.

(30)

+ CS(COMM) 161/2018 & CC 84/2015

DR. ALOYS WOBLEN

.....Plaintiff

Through: Ms. Krishna Baweja and Mr. Achyut  
Tewari, Advocates.

versus

YOGESH MEHRA & ORS

.....Defendants

Through: Ms. Archana Sahadeva and Mr. Harshit  
Bhoi, Advocates.  
Mr. Sunder Khatri, Advocate for RP.

(31)

+ CS(COMM) 286/2018

ALOYS WOBLEN

.....Plaintiff

Through: Ms. Krishna Baweja and Mr. Achyut



Tewari, Advocates.

versus

K.S OILS LIMITED & ORS .....Defendants

Through: Ms. Archana Sahadeva and Mr. Harshit  
Bhoi, Advocates.  
Mr. Sunder Khatri, Advocate for RP.

(32)

+ CS(COMM) 296/2018

ALOYS WOBLEN .....Plaintiff

Through: Ms. Krisha Baweja and Mr. Achyut  
Tewari, Advocates.

versus

AMTECH ELECTRONICS(INDIA) LIMITED & ORS .....Defendants

Through: Ms. Archana Sahadeva and Mr. Harshit  
Bhoi, Advocates.  
Mr. Sunder Khatri, Advocate for RP.

(33)

+ CS(COMM) 312/2018 & I.A. 17477/2023

ENERCON GMBH .....Plaintiff

Through: Ms. Krisha Baweja and Mr. Achyut  
Tewari, Advocates.

versus

WIND WORLD INDIA LTD. ....Defendants

Through: Ms. Archana Sahadeva and Mr. Harshit  
Bhoi, Advocates.  
Mr. Sunder Khatri, Advocate for RP.

(34)

+ CS(COMM) 367/2018

ALOYS WOBLEN .....Plaintiff

Through: Ms. Krisha Baweja and Mr. Achyut  
Tewari, Advocates.

versus

VAAYU(INDIA) POWER CORPORATION PRIVATE LTD & ORS

.....Defendants

Through: Ms. Archana Sahadeva and Mr. Harshit  
Bhoi, Advocates.



Mr. Sunder Khatri, Advocate for RP.

(35)

+ CS(COMM) 370/2018

ALOYS WOBLEN

.....Plaintiff

Through: Ms. Krisha Baweja and Mr. Achyut  
Tewari, Advocates.

versus

SAVITA OIL TECHNOLOGIES LIMITED & ORS .....Defendants

Through: Ms. Surekha Raman, Advocate for D-1.  
Ms. Archana Sahadeva and Mr. Harshit  
Bhoi, Advocates.  
Mr. Sunder Khatri, Advocate for RP.

**CORAM:**

**HON'BLE MR. JUSTICE TUSHAR RAO GEDELA**

**ORDER**

**11.03.2026**

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1. Ms. Krisha Baweja, learned counsel appearing for the plaintiff seeks short accommodation on the ground that the learned Senior Counsel who is to argue the matter is indisposed and will not be able to assist this Court today. There is no objection on behalf of the learned counsel for the defendant.
2. Mr. Sunder Khatri, learned counsel appearing for the RP (Resolution Professional) submits that the affidavit as required was filed, however, the same is not on record. He seeks and is granted ten days' time to re-file the said affidavit. He further submits that the Resolution Plan has been approved by the "COC" and the said Resolution Plan is placed before the authority for consideration on 12.03.2026.
3. In view of the above, list the matters on 07.05.2026.

**TUSHAR RAO GEDELA, J**

**MARCH 11, 2026**

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*CS(COMM) 131/2018 & Connected Matters*

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